

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).20802/2003

(From the judgement and order dated 19/09/2003 in OP No. 6293/2003 of The  
HIGH COURT OF KERALA AT ERNAKULAM)

R. JAGADEESWARAN & ANR.

Petitioner(s)

VERSUS

MADHAVAN PILLAI

Respondent(s)

(With appln(s) for permission to place addl. documents on record and pra  
yer for interim relief and  
office report )

Date: 24/04/2006 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ASHOK BHAN

HON'BLE MR. JUSTICE LOKESHWAR SINGH PANTA

For Petitioner(s)

Mr. Romy Chacko,Adv.

For Respondent(s)

Ms. Malini Poduval,Adv.

UPON hearing counsel the Court made the following

O R D E R

Heard.

The impugned order being an interim order, we decline to interfere with the same. The special leave petition is dismissed.

However, if at the final stage, it is held that the petitioners were not

liable to pay the arrears from July 2001 to June 2002, they would be entitled to

claim credit as well as adjustment of the same.

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(J.S. Rawat)

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AR-cum-PS

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